

THE KERALA STAMP (AMENDMENT) BILL, 2013

(As passed by the Assembly)

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*BILL*

*further to amend the Kerala Stamp Act, 1959.*

*Preamble.*—WHEREAS, it is expedient further to amend the Kerala Stamp Act, 1959 for the purposes hereinafter appearing;

BE it enacted in the Sixty-fourth Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Stamp (Amendment) Act, 2013.

(2) It shall be deemed to have come into force on the 1st day of April, 2010.

2. *Amendment of section 28A.*—In the Kerala Stamp Act, 1959 (17 of 1959) (hereinafter referred to as the principal Act), in sub-section (4) of section 28A,—

(a) for the words “thirty days”, the words “one year” shall be substituted;

(b) to the existing provision, the following proviso shall be added, namely:—

“Provided that the Collector may admit an appeal preferred after the said period of one year if he is satisfied that the appellant had sufficient cause for not preferring the appeal within the said period.”.

3. *Repeal and saving.*—(1) The Kerala Stamp (Amendment) Ordinance, 2013 (5 of 2013) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.